

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

IA/287(AHM)2021 in CP(IB) 827 of 2019

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2021

Name of the Company: Shree Printwell offset Pvt Ltd  
V/s  
Decomica Ltd

Section: 12A/9 of the Insolvency & Bankruptcy Code, 2016

**ORDER**

Learned Counsel Mr. L.M. Patel appeared for the Applicant.  
Resolution Professional Mr. Ashish Anantray appeared.

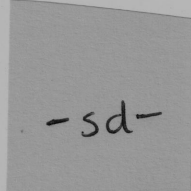
IA No. 287 of 2021 is filed under Section 12 A of the Insolvency & Bankruptcy Code, 2016.

It is noted that CP(IB) 827 of 2019 was admitted vide order dated 22.03.2021, since the parties have settled the claim prior to constitution of CoC. The applicant prayed for withdrawal of the said Corporate Insolvency Resolution Process and set aside order dated 22.03.2021.

We heard Learned Counsel for the Applicant.

IA No. 287 of 2021 is allowed and stands disposed of.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 20th day of April, 2021.